

FORM A
PUBLIC ANNOUNCEMENT

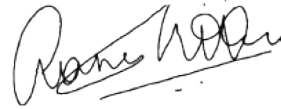
[Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
OSKI TECHNOLOGY PRIVATE LIMITED**

1.	Name of the Corporate Debtor	Oski Technology Private Limited
2.	Date of Incorporation of the Corporate Debtor	06 th October 1998
3.	Authority under which the Corporate Debtor is incorporated/ registered	Companies Act 1956, ROC Delhi
4.	Corporate Identity Number of the Corporate Debtor	U30009DL1998PTC096549
5.	Address of the Registered Office and Principal Office (if any) of the Corporate Debtor	18-20, Level 10, Hindustan Times House Building K.G. Marg, Connaught Place New Delhi, Central Delhi - 110001
6.	Liquidation commencement date of the Corporate Debtor	31 st March 2023
7.	Name of the Liquidator: Address of the Liquidator: Email address of the Liquidator: Telephone number of the Liquidator: Registration number of the Liquidator:	Ganesh Panduranga Pai No. 68, 6B, 6 th Floor, Chitrapur Bhawan 8 th Main, 15 th Cross Malleshwaram Bangalore 560055 pragnya.cas@gmail.com 9845666596; 080-23565641 IBBI/IPA-001/IP-P01313/2018-19/12054
8.	Last date of Submission of claims	30 th April 2023

Notice is hereby given that OSKI TECHNOLOGY PRIVATE LIMITED commenced the voluntary liquidation on 31st March 2023.

The stakeholders of OSKI TECHNOLOGY PRIVATE LIMITED are hereby called upon to submit proof of their claims, on or before 30th April 2023, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.



Place : Bangalore
Date : 05.04.2023

Ganesh Panduranga Pai
Insolvency Professional